

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1521 of 2019

IN THE MATTER OF:

Regional P.F. Commissioner

...Appellant

Vs

T.V. Balasubramanian (RP)
(Sholingur Textiles Ltd.) & Anr.

....Respondents

Present:

For Appellant: Mr. Manish Dhir, Advocate

For Respondents:

O R D E R

06.01.2020: Learned counsel for the Appellant submits that order of attachment was issued by P.F. Commissioner prior to initiation of Corporate Insolvency Resolution Process. It is also submitted that in this case Provident Fund amount does not belong to the Corporate Debtor. It was to be deposited with the Provident Fund Commissioner even if the Corporate Insolvency Resolution Process was initiated.

Let notice be issued on Respondents by Speed Post. Requisites alongwith process fee be filed by 8th January, 2020. If the Appellant provides email address of the Respondents, let notice be also issued through email.

Post the case 'for orders' on **4th February, 2020** for disposal.

Until further order, the operation of impugned order dated 11th October, 2019 so far it relates to direction to Appellant shall remain stayed. However, the Corporate Insolvency Resolution Process will continue.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/sk